Listed on : 30.07.2024
Court No . : 14
Item No : 35

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) DIARY NO. 18885 OF 2024

WITH

I.A. NO. 112132 and 112134 OF 2024

(Applications for exemption from filing O.T. and for condonation of delay in filing SLP)

BHAGWAN SINGH ...Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH AND ANR. ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 17.05.2024 when the Court was pleased to pass the following order:

> **"Issue notice on both the application seeking condonation of delay in filing the SLP as well as on the SLP, returnable after eight weeks."**

Accordingly, show cause notice returnable on 29.07.2024 was issued to both the respondents via speed post.

It is submitted that Ms. Sakshi Kakkar, advocate has on 05.07.2024 e-filed vakalatnama and memo of appearance on behalf of respondent no.1/State.

It is further submitted that Ms. Apoorva Singhal, advocate has on 29.07.2024 e-filed vakalatnama, memo of appearance and counter affidavit on behalf of respondent no.2. Paperbooks of counter affidavit are circulated herewith for kind perusal of Hon'ble Court.

Service is complete for both the respondents.

There is a delay of 779 days in filing the SLP and the advocate for the petitioner has filed application for condonation of delay in filing SLP which is

registered as I.A. No.112134 of 2024.

It is further submitted that a letter dated 09.07.2024 has been received from Bhagwan Singh (in vernacular language) wherein he stated that he has not filed any SLP in this Hon'ble Court and the instant matter is falsely filed in his name. Copy of the letter in vernacular language and in translated version is circulated herewith for your kind perusal.

It is lastly submitted that an email dated 29.07.2024 from Mr. Rishi Kumar Singh Gautam, advocate is received wherein he states that he is entering appearance on behalf of petitioner viz. Mr. Bhagwan Singh and has also attached vakalatnama, memo of appearance alongwith affidavit of the petitioner which has been sent to the advocate. The copy of the email alongwith attachments is enclosed herewith.

The matter with applications above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 29th day of July, 2024.

Sd/-

ASSISTANT REGISTRAR

COPY TO:
Mr. Anubhav, Advocate
Ms. Sakshi Kakkar, Advocate
Ms. Apoorva Singhal, Advocate

Sd/-
ASSISTANT REGISTRAR

To,   Date: 09.07.2024

Ld. Secretary General
Hon'ble Supreme Court, New Delhi

Subject: Regarding filing of false SLP Criminal Dairy No.18885/2024, titled Bhagwan Singh Vs. State of UP & Ors. in the Hon'ble Supreme Court in the name of the applicant.

Sir,

It is my humble request that I was called to Police Station Sahaswan, District Budaun, Uttar Pradesh on 03.07.2024. When I went to the police station, the inspector gave me a notice of the Supreme Court in which Bhagwan Singh vs. Uttar Pradesh & Ors. is written and obtained my signature on the form and gave me a photocopy of it.

It is, therefore, I request your goodself that I have not filed this case in the Supreme Court. Other person has deliberately filed a false matter under conspiracy; I have neither signed any Vakalatnama nor any affidavit, nor I have engaged any advocate for me, nor I came to Delhi in past. I am a very poor man and I support my family by doing labour work.

It is my humble request that whenever I will be asked by your goodself to appear in the Supreme Court, I will appear myself along with the lawyer.

Therefore, it is my humble request to you to kindly investigate the people who have filed the above false case in my name and take strict legal action against them and order be passed to take this lettter on record in the above matter.

Applicant

Sd/- Bhagwan Singh
Son of late Shri Ulfat Singh
Address-Village-Mudari, Sidharpur,
Sahaswan, Budaun, Uttar Pradesh-
243638

Encl: Copy of all documents are attached.

Affidavit (Claimant)

I, Bhagwan Singh, son of Late Shri Ulfat Singh, Address-Village-Mudari, Sidharpur, Sahaswan, Budaun, Uttar Pradesh-243638 hereby sincerely declare as follows:-

1. That my above address is correct and true.

2. That whatever I have written in my application. These are correct and true to my knowledge and there is no pressure on me and I have not concealed anything in it. I swear in the name of God.

The seal of oath Commissioner

Sd/- Bhagwan Singh
Deponent

09 Jul 2024

Verification:-

It is verified today on 06.07.2024 at New Delhi that the above written statement is correct and true to my personal knowledge and I have not concealed anything in it

Sd/- illegible
Self
Identified the deponent
who has signed in my presence
Mobile : 845170765635

Sd/- Bhagwan Singh
Deposnent

Solemnly sworn before me
read over & explained to the deponent
admitted to be correct
Sd/-
Oath Commissioner, New Delhi

D.R (II)
Ld. Reg (J.L) 10/7/24

Regr (JL)-Sec II

(2)

S.G. 9/7/24

सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	:	IN-DL14947488964274W
Certificate Issued Date	:	09-Jul-2024 12:41 PM
Account Reference	:	IMPACC (PF)/ dl763913/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL76391384759923074054W
Purchased by	:	BHAGVAN SINGH
Description of Document	:	Article Others
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	BHAGVAN SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	BHAGVAN SINGH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

भगवान सिंह

SUPREME COURT OF INDIA
R & I BRANCH
09 JUL 2024
D. No. 9606
Sent to SG. South

The Seal of Oath Commissioner
S.L. No. 66/2023
Virender Kumar Nagar
App. By. Delhi High court
Period 16-11-2023
To 15-11-2025
Patiala House Courts, New Delhi-110001

Please write or type below this line

भगवान सिंह

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority.

281
VK 11/7

सेवा में,   दिनांकः09.07.2024

माननीय सैकेट्री जरनल

माननीय सर्वोच्च न्यायालय,

नई दिल्ली

विषयः—प्रार्थी के नाम से झूठी **SLP Criminal Dairy No.18885/2024, Bhagwan Singh Vs. State of UP AND ORS** माननीय सुप्रीम कोर्ट में दाखिल करने के संदर्भ में।

महोदय,

सविनय निवेदन यह हैं कि मुझे दिनांक 03.07.2024 को थाना सहसवान, जिला बंदायु, उत्तर प्रदेश में बुलाया गया था मैं थाने पर गया तो मुझको दरोगा जी ने सुप्रीम कोर्ट का नोटिस दिया जिसमें भगवान सिंह बनाम उत्तर प्रदेश व अन्य लिखा हुआ हैं और प्रपत्र पत्र पर मुझसे हस्ताक्षर करा लिये और उसकी एक फोटो प्रतिलिपि मुझे दे दी।

अतःश्रीमान जी से नम्र निवेदन हैं कि यह मुकदमा मैंने सर्वोच्च न्यायालय में दायर नही किया हैं। किसी व्यक्ति ने जान—बूझ कर षडयंत्र के तहत झूॅठा दायर किया हैं ना ही मैंने किसी बकालत नामे पर हस्ताक्षर किये और ना ही किसी शपथ पत्र पर हस्ताक्षर किये हैं और ना ही मैंने अपने कोई अधिवक्ता नियुक्त किया हैं और ना ही मैं आज से

The Seal of Oath Commissioner
S.L. No. 66/2023
Virender Kumar Nagar
App. By. Delhi High court
Period 16-11-2023
To 15-11-2025
Patiala House Courts, New Delhi-110001

भगवान सिंह

पहले कभी दिल्ली आया हूँ। मैं बहुत ही गरीब आदमी हूँ और मेहनत मजदूरी करके अपने परिवार का भरण पोषण करता हूँ।

सविनय निवेदन है कि जब भी श्रीमान के द्वारा मुझे सर्वोच्च न्यायालय में हाजिर होने के लिए कहा जायेगा तो मैं स्वयं व वकील साहब के साथ हाजिर हो जाउंगा।

अतः आपसे नम्र निवेदन है कि मेरे नाम से उपरोक्त झूठा मुकदमा दायर करने वालो की जांच करवाने की कृपा करे और उनके खिलाफ सख्त से सख्त कानूनी कार्यवाही की जाये और इस पत्र को उपरोक्त वाद के रिकार्ड पर लाये जाने का आदेश देने की कृपा की जाये।

प्रार्थी

भगवान सिंह

भगवान सिंह पुत्र स्व0 श्री उल्फत सिंह

पता–ग्राम–मुडारी, सिधारपुर,

सहस्वान, बदायुँ, उत्तर प्रदेश–243638

सलंग्न

सभी दस्तावेजो की प्रतिलिपि साथ में संलग्न हैं।

The Seal of Oath Commissioner
S.L. No. 66/2023
Virender Kumar Nagar
App. By. Delhi High court
Period 16-11-2023
To 15-11-2025
Patiala House Courts, New Delhi-110001

शपथ पत्र (दावेदार)

मै भगवान सिंह पुत्र स्व0 श्री उल्फत सिंह,पता–ग्राम–मुडारी, सिधारपुर, सहस्वान, बदायॅु, उत्तर प्रदेश–243638 एतद् द्वारा निश्ठापूर्वक निम्न प्रकार से धोशणा करती हूॅ कि:–

1. यह कि मेरा उपरोक्त पता सही एवं सत्य हैं।

2. यह कि मैंने जो भी अपने प्रार्थना पत्र में कथन लिखे हैं। वह मेरे संज्ञान में सही एवं सत्य हैं और किसी भी प्रकार का मेरे उपर जोर दबाव नही हैं और कुछ भी मैंने इसमे छिपाया नही हैं। ईश्वर मेरा साक्षी हूॅ।

भगवान सिंह

The Seal of Oath Commissioner
S.L. No. 66/2023
Virender Kumar Nagar
App. By. Delhi High court
Period 16-11-2023
To 15-11-2025
Patiala House Courts, New Delhi-110001

अभिसाक्षी

09 JUL 2024

सत्यापन:–

आज दिनांक 06.07.2024 को नई दिल्ली मे यह सत्यापित किया जाता है कि उपरोक्त लिखित कथन मेरी निजि जानकारी मे सही व सत्य है और इसमे मैने कुछ भी नही छिपाया है

09 JUL 2024 भगवान सिंह

अभिसाक्षी

Virender Nagar
Self
I identified the Deponent who has signed in my presence.
8451767635

Solemnly sworn before me read over & explained to the deponent Admitted to be correct.
Oath Commissioner, New Delhi

09 JUL 2024

भारत सरकार
Government of India

भगवान सिंह
Bhagvan Singh
जन्म तिथि / DOB : 01/01/1983
पुरुष / Male

8951 7076 5635

आधार - आम आदमी का अधिकार

भगवानसिंह

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

आधार

पता:
आत्मज: उल्फत, मुदरइ सिधारपुर, सहस्वान, बदायूँ, उत्तर प्रदेश, 243638

Address:
S/O: Ulfat, Mudari Sidharpur, Sahaswan, Budaun, Uttar Pradesh, 243638

8951 7076 5635

1947
1800 300 1947
help@uidai.gov.in
www.uidai.gov.in

The Seal of Oath Commissioner ★
S.L. No. 66/2023
Virender Kumar Nagar
App. by Delhi High Court
Period 16-11-2023
To 15-11-2025
★ Patiala House Courts, New Delhi-110001

NR-909

मा0 उच्चतम [illegible]यालय प्रकरण/अतिआवश्यक/महत्वपूर्ण

मुख्यालय पुलिस महानिदेशक, उत्तर प्रदेश

विधि प्रकोष्ठ, प्रथमतल, टावर-2, पुलिस मुख्यालय, [illegible] विस्तार, लखनऊ-2[illegible]6001

पत्रांक-डीजी-दस-वि0प्र0-रिट-मिस/2024 / 3372

दिनांकः जून 2[illegible], 2024

सेवा में,

वरिष्ठ पुलिस अधीक्षक

जनपद [illegible]

विषयः स्पेशल लीव टू अपील (क्रिमिनल) डायरी संख्या-18835/2024 भगवान सिंह बनाम उत्तर प्रदेश राज्य व अन्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक श्री राजेश कुमार अग्रवाल, विशेष सचिव, गृह(पुलिस) अनुभाग-[illegible] उ0प्र0 शासन, लखनऊ के फाइल संख्या-1200[illegible]/104/2024 दिनांक 19.6.2024 (छाया प्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें, जो आपको सम्बोधित तथा पुलिस महानिदेशक उ0प्र0 को पृष्ठांकित करते हुए विषयांकित प्रकरण में नियमानुसार समय विधिक/अग्रेतर आवश्यक कार्यवाही कराने एवं कृत कार्यवाही से शासन को अवगत कराने की अपेक्षा की गयी है। प्रकरण में सुनवाई की अग्रिम तिथि [illegible] [illegible]2024 नियत है।

2- अतः निदेशानुसार शासन का उपरोक्त पत्र संलग्न कर इस अनुरोध के साथ [illegible] शासन के पत्र में की गई अपेक्षा के क्रम में अपेक्षित कार्यवाही प्राथमिकता के आधार पर [illegible] कराते हुए कृत कार्यवाही से शासन को अवगत कराने का कष्ट करें।

संलग्नकः यथोपरि

[illegible] सहसवान / रिसैल

24/6

(नि[illegible]नन्द राय)

पुलिस अधीक्षक, विधि प्रकोष्ठ

मुख्यालय पुलिस महानिदेशक

उ0प्र0 लखनऊ।

24/06/24

731-DG-24

प्रतिलिपि श्री राजेश कुमार अग्रवाल, विशेष सचिव, गृह(पुलिस) अनुभाग-12, उ0प्र0 शासन लखनऊ के फाइल संख्या-12005/104/2024 दिनांक 19.6.2024 के सन्दर्भ में सूचनार्थ।

The Seal of Oath Commissioner
S.L. No. 66/2023
Virender Kumar Nagar
App. By. Delhi High Court
Period 16-11-2023
To 15-11-2025
Patiala House Court, New Delhi

SHO [illegible]

26/6/24

भगवान सिंह

C-402/6 ...

Delivery Mode: SPEED POST

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) Diary No. 18885 OF 2024

WITH

I.A. No. 112132/2024 - APPLICATION FOR EXEMPTION FROM FILING C.T.

AND

I.A. No. 112134/2024 – APPLICATION FOR CONDONATION OF DELAY IN FILING SLP

WITH

PRAYER FOR INTERIM RELIEF

BHAGWAN SINGH ... Petitioner(s)/Appellant(s)

VERSUS

STATE OF U.P. AND ANOTHER ... Respondent(s)

To,

1 STATE OF U.P.,
THROUGH ITS PRINCIPAL SECRETARY,
HOME U.P AT LUCKNOW, UTTAR PRADESH

PID: 127413/2024 FOR R[1] IN DIARY NO. 18885/2024 (SEC II)

2 AJAY KATARA S/O MANMOHAN KATARA,
R/O F-2, ASHOK VATIKA, LAJPAT NAGAR,
NEAR P.S. SAHIBABAD,
DISTRICT- GHAZIABAD, UTTAR PRADESH

PID: 127414/2024 FOR R[2] IN DIARY NO. 18885/2024 (SEC II)

WHEREAS the Petition for Special Leave to Appeal with applications above mentioned (copy enclosed) filed in the Registry by Mr. ANUBHAV, Advocate on behalf of the Petitioner above named was listed for hearing before this Court on 17th May, 2024, when the Court was pleased to pass the following order.

"Issue notice on both the application seeking condonation of delay in filing the SLP as well as on the SLP, returnable after eight weeks."

NOW, THEREFORE, TAKE NOTICE that the above matter(s) will be posted for hearing before this Court tentatively on 29th July, 2024 at 10.30 O' Clock in the forenoon or so soon thereafter as may be convenient to the Court when you may appear before the court either in person or through Counsel and show cause to the Court as to why Special Leave and interim relief as prayed for be not granted and application for condonation of delay in filing SLP be not condoned and the resultant appeal be not allowed.

You may file your affidavit in opposition to the petition as provided under Rule 6 of Order XXII S.C.R.2013 within 30 days from the date of receipt of notice or not later than 2 weeks before the date appointed for hearing, whichever be earlier, but shall do so only by setting out the grounds in opposition to the questions of law or grounds set out in the SLPs and may produce such pleadings and documents filed before the Court/Tribunal against whose order the SLP is filed and shall also set out the grounds for not granting interim order or for vacating interim order if already granted.

TAKE FURTHER NOTICE that if you fail to enter appearance as aforesaid, no further notice shall be given to you even after the grant of special leave for hearing of the resultant appeal and the matter above mentioned shall be disposed of in your absence.

Dated : 21st May, 2024

ASSISTANT REGISTRAR

Copy to :-

1 Mr. Anubhav (adv.)

*2. *Ms. Sakshi Kakkar, Advocate/Standing Counsel

*You are requested to file Vakalatname/appearance on behalf of STATE OF UTTAR PRADESH

ASSISTANT REGISTRAR

The Seal of Oath Commissioner S.L. No. 66/2023 Virender Kumar Nagar

भगवानसिंह

वादी सूचना पत्र

श्री भगवान सिंह

पुत्र उल्फत सिंह

नि0 ग्राम मुडारी

थाना सहसवान बदायूँ।

कृपया अवगत कराना है कि आपके द्वारा पंजीकृत मु0अ0सं0- 443/13 /2013 धारा-363, 366, 376 IPC भा0द0वि0 .... /पाक्सो एक्ट थाना सहसवान बदायूँ के अभियुक्त अनूप द्वारा मा0 उच्च न्यायालय इलाहाबाद में अपील सं0-18885/2024 योजित की गयी। मा0 उच्च न्यायालय इलाहाबाद के प्राविधानुसार आपको बेल की छायाप्रति प्रदान की जा रही है, जिससे आप उक्त बेल में अपना पक्ष मा0 उच्च न्यायालय इलाहाबाद में रखने की कार्यवाही कर सके।

भगवान सिंह

भगवान सिंह

8958705107

Oath Commissioner
S. No. 66/2023
New Delhi-110001

भगवान सिंह

सद्भाव मैं अपने हस्ताक्षर
निम्नन प्रकार से करता हूँ

(1) भगवानसिंह
(2) भगवानसिंह
(3) भगवानसिंह
(4) भगवानसिंह
(5) भगवानसिंह
(6) भगवानसिंह
(7) भगवानसिंह
(8) भगवानसिंह
(9) भगवानसिंह
(10) भगवानसिंह

... of Oath Commissioner
S.L. No. 69/2023
Virender Kumar Nagar
App. By Order High court
Period 16-11-2023
To 15-11-2025
Patiala House Courts, New Delhi-110001

Re: SLP - Diary No 18885/2024-BHAGWAN SINGH vs. STATE OF U.P

From : rishisgautam@gmail.com Mon, Jul 29, 2024 03:01 PM

Subject : Re: SLP - Diary No 18885/2024-BHAGWAN SINGH vs. STATE OF U.P 2 attachments

To : SECTION II <sec.ii@sci.nic.in>

Dear Sir,

This is in respect of the captioned matter which is listed before Court 14 as Item 35 on 30.07.2024.

I am entering an appearance on behalf of the petitioner. The vakalatnama is attached along with this email for your perusal.

I am also attaching a copy of the affidavit which has been submitted by the Petitioner with the Secretariat of the Hon'ble Chief Justice of India. This affidavit states that some unknown third person has falsely deposed and impersonated Sh. Bhagwan Singh i.e. the Petitioner, in the captioned SLP, to file the captioned SLP.

Thus, for reasons stated in the affidavit, there cannot be a NOC from the earlier Advocate on Record who has filed the present SLP.

This is for your information & records.

--

Rishi Kumar Singh Gautam
Advocate-on-Record
Supreme Court of India

Office:- D-18 (LGF),
Jangpura Extension,
New Delhi- 110014

Mobile: +91-9711007941
Landline: 011-47517310

CONFIDENTIALITY NOTE

The contents of this message including any attachment is legally privileged and confidential, for the use of the intended recipient(s) only. It should not be read, copied and used by anyone other than the intended recipient. If you have received this message in error, please notify us immediately at the above coordinates, preserve its confidentiality and delete it from your system. Thank you.

Bhagwan Singh Vakalatnama.pdf
622 KB

Bhagwan Singh Affidavit.pdf
3 MB

Diary No - 18885/2024 SECTION................

IN THE SUPREME COURT OF INDIA

₹10
NCT OF DELHI COURT FEE
DLCT2916378G2422L
25 JUL 2024

CIVILE/CRIMINAL/APPELLATE/ORIGINAL JURISDICTION
Special Leave Petition Civil/Criminal No. Of 20
Civil/Criminal/Appeal No. Of 20
I.A. Civil No. Of 20
Writ Petition No. Of 20
Transfer Petition(Civil/Criminal) No. Of 2022

In the matter of:

........Bhagwan Singh........................ Petitioner(S)
Appellant(S)

State of UP VERSUS
....Respondent(S)

INDEX OF FILING

S. No.	Descriptions	Copies	Court Fee
1.	Office Report on Limitation		
2.	Listing Performa		
3.	Check List		
4.	Synopses & List of Dates		
5.	Final order & Judgment		
6.	Transfer Petition With Affidavit		
7.	Annexure –P 1 To P 12		
8.	An Application for Condonation/Delay		
9.	An Application for Exemption		
10.	Process Fee With Complete Set SLP		
11.	Vakalatnama & Appearance		10/-
12.	Counter Affidavit		
13.	Rejoinder Affidavit		
14.	Caveat With Vakaltnama		

Filed In

I.C No. 7814
KISHAN KUMAR (Clerk)

(RISH KUMAR SINGH GAUTAM)
Advocate for the Petitioner/Respondent
D-18(LGF), Jangpura Extn.
New Delhi – 110014
Mob. No. 9711007941
E-mail: rishisgautam@gmail.com
Code No. 2835

IN THE SUPREME COURT OF INDIA

CIVIL/CRIMINAL/APPELLATE ORIGINAL JURISDICTION

Dy No - 18885/2024

S.L.P./T.P./W.P./SUIT/APPEAL (Civil/Crl.) No. of 2024

ADVOCATES WELFARE FUND STAMP 25 1358078

Bhagwan Singh **Petitioners**

Versus

State of UP **Respondent**

VAKALATNAMA

I, Bhagwan Singh, Petitioner(s)/~~Respondent(s)/Appellant(s)/Cav~~eator in the above Petition/Appeal/Reference/Suit do hereby appoint and retain **Mr. Rishi Kumar Singh Gautam,** Advocate of the Supreme Court of India, to act and appear for me/us in the above Petition/Appeal/Suit/Reference and on my/ our behalf to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and application for Review, to file and obtain return of documents, and to deposit and receive money on my/our behalf in the said Petition/Appeal/Reference/suit and in application for Review, and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid Advocate in pursuance of this authority.

Dated this the..........27.......day of ....July...2024

Accepted: Identified & Certified

(Mr. Rishi Kumar Singh Gautam)
Advocate, Supreme Court

भगवान सिंह
Petitioner(s)/Appellant(s)/Respondent(s)Caveator

MEMO OF APPEARANCE

To
The Registrar,
Supreme Court of India.
New Delhi.
Sir

Please enter my appearance on behalf of the Petitioner(s)/Appellant(s)/Respondent(s) in the above matter.

Yours Faithfully,

Dated....27/7/..2024
Address for Service of the Advocate
Office: D-18, Basement,
Jangpura Extension, New Delhi-110014.

(Mr. Rishi Kumar Singh Gautam)
Advocate for Petitioner/Respondent/Caveator

सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	:	IN-DL14949569050383W
Certificate Issued Date	:	09-Jul-2024 12:43 PM
Account Reference	:	IMPACC (PF)/ dl763913/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL76391384756260971010W
Purchased by	:	BHAGVAN SINGH
Description of Document	:	Article Others
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	BHAGVAN SINGH
Second Party	:	Not Applicable
Stamp Duty Paid By	:	BHAGVAN SINGH
Stamp Duty Amount(Rs.)	:	10 (Ten only)

भगवान सिंह

SUPREME COURT OF INDIA
R & I BRANCH
09 JUL 2024
Received on 9/7/24

46061/24

भगवान सिंह

सेवा में,   दिनांक:09.07.2024

माननीय सैकेट्री जरनल

माननीय सर्वोच्च न्यायालय,

नई दिल्ली

विषयः—प्रार्थी के नाम से झूठी **SLP Criminal Dairy No.18885/2024, Bhagwan Singh Vs. State of UP AND ORS** माननीय सुप्रीम कोर्ट में दाखिल करने के संदर्भ में।

महोदय,

सविनय निवेदन यह हैं कि मुझे दिनांक 03.07.2024 को थाना सहसवान, जिला बंदायु, उत्तर प्रदेश में बुलाया गया था मैं थाने पर गया तो मुझको दरोगा जी ने सुप्रीम कोर्ट का नोटिस दिया जिसमें भगवान सिंह बनाम उत्तर प्रदेश व अन्य लिखा हुआ हैं और प्रपत्र पत्र पर मुझसे हस्ताक्षर करा लिये और उसकी एक फोटो प्रतिलिपि मुझे दे दी।

अतःश्रीमान जी से नम्र निवेदन हैं कि यह मुकदमा मैंने सर्वोच्च न्यायालय में दायर नही किया हैं। किसी व्यक्ति ने जान—बूझ कर षडयंत्र के तहत झूँठा दायर किया हैं ना ही मैंने किसी बकालत नामे पर हस्ताक्षर किये और ना ही किसी शपथ पत्र पर हस्ताक्षर किये हैं और ना ही मैंने अपने कोई अधिववक्ता नियुक्त किया हैं और ना ही मैं आज से

S.L. No. 60/2023
Vinod ... Nagar
Regd. 15-11-2023
To 15-11-2028
... Courts, New ...

भगवान सिंह

पहले कभी दिल्ली आया हूँ। मैं बहुत ही गरीब आदमी हूँ और मेहनत मजदूरी करके अपने परिवार का भरण पोषण करता हूँ।

सविनय निवेदन है कि जब भी श्रीमान के द्वारा मुझे सर्वोच्च न्यायालय में हाजिर होने के लिए कहा जायेगा तो मैं स्वयं व वकील साहब के साथ हाजिर हो जाउंगा।

अतः आपसे नम्र निवेदन है कि मेरे नाम से उपरोक्त झूठा मुकदमा दायर करने वालो की जांच करवाने की कृपा करे और उनके खिलाफ सख्त से सख्त कानूनी कार्यवाही की जाये और इस पत्र को उपरोक्त वाद के रिकार्ड पर लाये जाने का आदेश देने की कृपा की जाये।

भगवानसिंह

प्रार्थी

भगवान सिंह पुत्र स्व0 श्री उल्फत सिंह

पता–ग्राम–मुडारी, सिधारपुर,

सहस्वान, बदायुँ, उत्तर प्रदेश–243638

सलंग्न

सभी दस्तावेजो की प्रतिलिपि साथ में संलग्न हैं।

शपथ पत्र (दावेदार)

मै भगवान सिंह पुत्र स्व0 श्री उल्फत सिंह,पता–ग्राम–मुडारी, सिधारपुर, सहस्वान, बदायुँ, उत्तर प्रदेश–243638 एतद् द्वारा निश्ठापूर्वक निम्न प्रकार से धोशणा करती हूॅ कि:–

1. यह कि मेरा उपरोक्त पता सही एवं सत्य हैं।

2. यह कि मैंने जो भी अपने प्रार्थना पत्र में कथन लिखे हैं। वह मेरे संज्ञान में सही एवं सत्य हैं और किसी भी प्रकार का मेरे उपर जोर दबाव नही हैं और कुछ भी मैंने इसमे छिपाया नही हैं। ईश्वर मेरा साक्षी हूॅ।

भगवान सिंह

अभिसाक्षी

09 JUL 2024

Virender Nagar
8951707656 35

सत्यापनः–

आज दिनांक 06.07.2024 को नई दिल्ली मे यह सत्यापित किया जाता है कि उपरोक्त लिखित कथन मेरी निजि जानकारी मे सही व सत्य है और इसमे मैंने कुछ भी नही छिपाया है

09 JUL 2024

भगवान सिंह

अभिसाक्षी

Solemnly sworn before me read ... deponent
Oath Commissioner, New Delhi

The Seal of Oath Commissioner
S.L. No. 56/2023
Virender Nagar
Patiala House Court
App. Period 16-11-2023
To 15-11-2025
Patiala House Courts, New Delhi

भारत सरकार
Government of India

भगवान सिंह
Bhagvan Singh
जन्म तिथि / DOB : 01/01/1983
पुरुष / Male

8951 7076 5635

आधार - आम आदमी का अधिकार

भगवान सिंह

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

पता:
आत्मज: उल्फत, मुदरइ सिधारपुर, सहस्वान, बदायूं, उत्तर प्रदेश, 243638

Address:
S/O: Ulfat, Mudari Sidharpur, Sahaswan, Budaun, Uttar Pradesh, 243638

8951 7076 5635

1947
1800 300 1947
help@uidai.gov.in
www.uidai.gov.in

The Seal of Oath Commissioner
S.L. No. 06/2023
Virender Kumar Nagar
Patiala House Courts, New Delhi

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) Diary No. 18885 OF 2024

WITH

I.A. No. 112132/2024 - APPLICATION FOR EXEMPTION FROM ...

AND

I.A. No. .../2024 - APPLICATION FOR CONDONATION OF DELAY IN ...

WITH

PRAYER FOR INTERIM RELIEF

BHAGWAN SINGH ... Petitioner(s)/Appellant(s)

VERSUS

STATE OF U.P. AND ANOTHER ... Respondent(s)

To,

1 STATE OF U.P., THROUGH ITS PRINCIPAL SECRETARY, HOME U.P AT LUCKNOW, UTTAR PRADESH — PID: 127413/2024 FOR R[1] IN DIARY NO. 18885/2024 (SEC II)

2 AJAY KATARA S/O MANMOHAN KATARA, R/O F-2, ASHOK VATIKA, LAJPAT NAGAR, NEAR P.S. SAHIBABAD, DISTRICT GHAZIABAD, UTTAR PRADESH — PID: 127414/2024 FOR R[2] IN DIARY NO. 18885/2024 (SEC II)

WHEREAS the Petition for Special Leave to Appeal with applications above mentioned ... filed in the Registry by Mr. ANUBHAV , Advocate on behalf of the Petitioner above named was listed for hearing before this Court on 17th May, 2024, when the Court was pleased to pass the following order:

" Issue notice on both the application seeking condonation of delay in filing the SLP as well as on the SLP, returnable after eight weeks."

NOW, THEREFORE, TAKE NOTICE that the above matter(s) will be posted for hearing before this Court tentatively on 29th July, 2024 at 10.30 O' Clock in the forenoon or so soon thereafter as may be convenient to the Court when you may appear before the court either in person or through Counsel and show cause to the Court as to why Special Leave and interim relief as prayed for be not granted and application for condonation of delay in filing SLP be not condoned and the resultant appeal be not allowed.

You may file your affidavit in opposition to the petition as provided under Rule 6 of Order ... S.C.R.2013 within 30 days from the date of receipt of notice or not later than 2 weeks before the date appointed for hearing, whichever be earlier, but shall do so only by setting out the grounds in opposition to the questions of law or grounds set out in the SLPs and may produce such pleadings and documents filed before the Court/Tribunal against whose order the SLP is filed and shall also set out the grounds for not granting interim order or for vacating interim order if already granted.

TAKE FURTHER NOTICE that if you fail to enter appearance as aforesaid, no further notice shall be given to you even after the grant of special leave for hearing of the resultant appeal and the matter above mentioned shall be disposed of in your absence.

Dated : 21st May, 2024

The Seal of Oath Commissioner S.L. No. 06-2023 Virender Kumar Nagar App. by Delhi High Court Period 16-11-2023 to 15-11-2025 Patiala House Courts, New Delhi

ASSISTANT REGISTRAR

Copy to :-

1 Mr. Anubhav (adv.)

*2. Ms. Sakshi Kakkar, Advocate/Standing Counsel

*You are requested to file Vakalatnama/appearance on behalf of STATE OF UTTAR PRADESH

ASSISTANT REGISTRAR

भगवान सिंह

आर - 909

मा० उच्चतम न्यायालय प्रकरण/अति आवश्यक/म०

मुख्यालय पुलिस महानिदेशक, उत्तर प्रदेश

विधि प्रकोष्ठ, प्रथम तल, टावर-2, पुलिस मुख्यालय, गोमती नगर विस्तार, लखनऊ

पत्रांक-डीजी-दस-वि०प्र०-रिट-मिस/2024 / 3397

दिनांक: जून 24, 2024

सेवा में,

वरिष्ठ पुलिस अधीक्षक

जनपद कानपुर

विषय: स्पेशल लीव टू अपील (क्रिमिनल) डायरी संख्या-18835/2024 भगवान सिंह बनाम उत्तर प्रदेश राज्य व अन्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक श्री राजेश कुमार अग्रवाल, विशेष सचिव, गृह(पुलिस) अनुभाग-12, उ०प्र० शासन, लखनऊ के फाइल संख्या-12005/104/2024 दिनांक 19.6.2024 (छाया प्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें, जो आपको सम्बोधित तथा पुलिस महानिदेशक उ०प्र० को पृष्ठांकित करते हुए विषयांकित प्रकरण में नियमानुसार सम्यक विधिक/अग्रेतर आवश्यक कार्यवाही करते हुए कृत कार्यवाही से शासन को अवगत कराने की अपेक्षा की गयी है। [illegible]

अतः निर्देशानुसार शासन का उपरोक्त पत्र संलग्न कर इस अनुरोध के साथ [illegible] शासन के पत्र में की गई अपेक्षा के क्रम में अपेक्षित कार्यवाही [illegible] करते हुए कृत कार्यवाही से शासन को अवगत कराने का कष्ट करें।

संलग्नकः यथोपरि

एस०एस०पी० रामसखान / रि० सैल

(हस्ताक्षर)

(नि[illegible] राय)

पुलिस अधीक्षक, विधि प्रकोष्ठ

मुख्यालय पुलिस महानिदेशक

उ०प्र० लखनऊ।

24/06/24

131-DG-24

प्रतिलिपि श्री राजेश कुमार अग्रवाल, विशेष सचिव, गृह(पुलिस) अनुभाग-12, उ०प्र० शासन, लखनऊ के फाइल संख्या-12005/104/2024 दिनांक 19.6.2024 के संदर्भ में सूचनार्थ।

(हस्ताक्षर) 26/6/24

The Seal of Oath Commissioner
S.L. No. 66/2023
Virender Kumar Nagar
App. By: [illegible] Court
[illegible] 16-11-2023
To 15-11-2025

भगवान सिंह